## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1138/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES:

State Bank Of India

V/s.

Dunar Foods Limited & Ors.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Anandeshwar Gouton Advocate

2. Vinit Menta Advocate

3. S.K. Garg. AGM.(SBI)

FOR RESPONDENT MOIL

1. MANUS KSINGH

2. VISAY R SINGH

3. VINEET AROPA

DESIGNATION

SIGNATURE

Advocate

Advocate

Advocate

AGM.(SBI)

Advocate

AGM.(SBI)

Advocate

AGM.(SBI)

## ORDER

## C.P. No. 1138/I&BC/NCLT/MB/MAH/2017

The Learned Representatives of both the sides are present.

The arguments on the preliminary question of admission of the Petition is 2. completed. However, the Bench is of the opinion that merits in respect of the financial position of the Corporate Debtor is also to be examined. Therefore, the Corporate Debtor is required to come with the latest balance sheet and if any Resolution Plan is available. Adjourned to 31.10.2017 at 2.30 P.M.

Sd/-

## Bhaskara Pantula Mohan Member (Judicial)

M.K. Shrawat Member (Judicial)

Dated: 06.10.2017

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